

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Appointment of Civil Judge (Junior Division).

- Reference:** 1. Order dated 11.11.2025 passed by the Hon'ble Supreme Court of India in SLP (C) No. 14423/2024, titled Ambir Khan versus Stanzin Itzes Chosket & Others.
2. Letter No. PSC/Exam/KCS(Judicial)/2023-I. dated 15-01-2026 from the Jammu and Kashmir Public Service Commission.
3. Letter No. 10885/RG/GS dated 05-03-2026 from the Registrar General of the High Court of Jammu & Kashmir and Ladakh.

Government Order No. 8197 -JK(LD) of 2026.
Dated. 06 - 07- 2026.

Refer

On the recommendations of the High Court of Jammu & Kashmir and Ladakh, sanction in terms of rule 42 of the Jammu and Kashmir Civil Services (Judicial) Recruitment Rules, 1967, is hereby accorded to the temporary appointment of Ms. Stanzin Itzes Chosket, D/o Nema Stanzin, R/o Besthang House, Village Shey, District Leh, Union Territory of Ladakh, as Civil Judge (Junior Division) under ST Category in the pay Level of J-1(77840-136520).

The aforesaid appointment shall be subject to final outcome of SLP (C) No. 14423/2024 titled Ambir Khan v. Stanzin Itzes Chosket & Others, presently pending adjudication before the Hon'ble Supreme Court of India.

The appointment shall be further subject to successful completion of the pre-appointment training being imparted by the Jammu and Kashmir Judicial Academy.

J. K. D. P.

The appointee shall report to the office of Registrar General, High Court of Jammu and Kashmir and Ladakh within a period of 21 (twenty one) days from the date of issuance of this order, failing which she shall forego her right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The appointment shall be subject to the production of following certificates/documents in the office of Registrar General, High Court of J&K and Ladakh: -

- (i) Qualification Certificate;
- (ii) Date of Birth Certificate;
- (iii) Domicile Certificate;
- (iv) Category Certificate and
- (v) Any other relevant certificate.

By Order of the Lieutenant Governor.

**Sd/-
(Achal Sethi)**

Commissioner Secretary to Government

No. Law-Jud/73/2024-10.

Dated. 06 -07-2026.

Copy to the:

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Lok Bhavan.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
5. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
6. Secretary, Jammu and Kashmir Public Service Commission.
7. Director Information, J&K, Srinagar. He is requested to publish the Government Order in two leading newspapers (one English and one Urdu) at Srinagar
8. Director Archives, Archaeology and Museums, J&K, Srinagar.
9. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette at the earliest.
10. Private Secretary to the Chief Secretary for information of Chief Secretary.
11. Private Secretary to the Commissioner Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Commissioner Secretary.
12. I/C Website.
13. Government Order File.
14. Concerned File.

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06.07.2026
(Binny Kumar)

Assistant Legal Remembrancer

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06-07-2026.